N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay,** which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 18th July 2022 :**

Sr. No	Sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **K. R. SHRIRAM** AND The Hon'ble Shri. Justice **MILIND N. JADHAV** **(Court Room No. 13)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : **(A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, FERA and FEMA)** (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code. (C) Matters against orders passed by DRT & DRAT under any enactment. (D) Family Court Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : **(A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Service tax, FERA and FEMA)** (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code. (C) Matters against orders passed by DRT & DRAT under any enactment.
2	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Shri. Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 3)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) All Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein from the year 2017 onwards. (B) All Criminal Appeals against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment from the year 2017 onwards. (C) All Criminal Appeals against Acquittal (except those assigned to other Court).	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) All Criminal Contempt Petitions.

		(D) Criminal Contempt Petitions. (E) Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2015. (F) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2015. (G) All Criminal Writ Petitions and applications not assigned to other Courts. (H) All other Criminal work not assigned to other Courts. (I) All Applications for Leave to Appeal. (J) All Confirmation of Death Sentence Cases with connected Appeals.	
3	The Hon'ble Shri. Justice **G. S. KULKARNI** **(Court Room No. 37)** **Commercial Division**	**APPELLATE SIDE** -----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : **(A) Matters under Part-I of the Arbitration and Conciliation Act, 1996, irrespective of years and applications under Sections 9 and 11 thereof.** (B) Insolvency matters. (C) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein. **(D) Commercial Disputes of value of Rupees 100 Crores or more.**
4	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Matters under Part-II of the Arbitration and Conciliation Act, 1996, irrespective of years. **(B) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board).** **(C) Appeals under the Companies Act, except part-heard matters of Other Courts.**

			(D) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act. (E) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. (F) Suits up to the year 2016. (G) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act. (H) Administration Suits and Partition Suits.
5	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 10)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) First Appeals. **(B) Second Appeals.** **(C) Appeals from Order.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.
6	The Hon’ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room no.16-B)** **Commercial Division**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Arbitration matters.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits from the year 2017 and onwards. (B) All Intellectual Property Matters. (C) All Commercial Misc. Petitions (IPR). (D) Testamentary Matters. (E) Matters pertaining to Land Acquisition. **(F) Admiralty Suits and all applications therein.** **(G) Summary Suits and Undefended Suits.** (H) Civil matters of Single Judge not specifically assigned to other Courts.

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Riyaz I. Chagla** is allowed before the Court presided over by the **Hon'ble Shri. Justice B. P. Colabawalla.**

Dated this the 12th day of July 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.